



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

CIRCULAR

CIR/CFD/POLICYCELL/3/2015

August 05, 2015

To

All Recognised Stock Exchanges
All Registered Merchant Bankers

Dear Sir/Madam,

Sub: Formats under SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011(Regulations).

1. The formats for the reports/disclosures to be filed under the Regulations have been prescribed by SEBI vide circular No SEBI/CFD/DCR/SAST/ 1/2011/09/23 dated September 23, 2011, SEBI/CFD/DCR/SAST/ 2/2011/10/20 dated October 20, 2011 and CIR/CFD/POLICYCELL/11/2013 dated October 21, 2013.
2. In order to ensure that adequate disclosures are made to help investors in taking an informed decision, it has been decided to modify the formats for disclosures under regulation 31 of the Regulations.
3. The format for disclosures under regulation 31(1)/(2) of the Regulations is placed as Annexure-1.
4. A copy of this circular and the above stated formats are available on SEBI website at www.sebi.gov.in under the categories "Legal Framework" and "Takeovers".
5. This Circular shall come into force with immediate effect.

Yours faithfully,

Amit Tandon
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Signature of the Authorized Signatory

Place :

Date :

*The names of all the promoters, their shareholding in the target company and their pledged shareholding as on the reporting date should appear in the table irrespective of whether they are reporting on the date of event or not.

** For example, for the purpose of collateral for loans taken by the company, personal borrowing, third party pledge, etc.

***This would include name of both the lender and the trustee who may hold shares directly or on behalf of the lender.